

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 710 OF 2023

In the matter of:

Sushil Raghav

... Applicant

Versus

State of Uttar Pradesh & Ors.

... Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL
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In the matter of:

Sushil Raghav

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State of Uttar Pradesh & Ors.

....Respondents

**REPLY ON BEHALF OF IMPLEADED RESPONDENTS SUBHASH
SINGH AND OTHER VIDE ORDER DATED 21.05.2025.**

To,
The Hon'ble Chairperson
And his companion Judicial and
Expert members of the Hon'ble
Tribunal sitting at New Delhi

The humble petition of the
applicant above named

MOST RESPECTFULLY SHEWETH

1. That the present reply to the said petition is being filed on behalf of impleaded respondents vide order dated 21.05.2025 in O.A. No.710/2023. Since vide order 21.05.2025, this Hon'ble Tribunal directed the applicant to file amended memo of parties while including the names of present respondents and the same is not complied by the applicant. Hence the preset respondent Subhash Singh and other forced to file reply under the name of impleaded parties. It is also submitted that present impleaded respondents are residents of Babu Jagjivan Ram Colony from last

over 60 years. This colony has existed in Ghaziabad for nearly 60 years, predating the establishment of the Rajendra Nagar Industrial Colony in 1962.

2. That the contents and annexures of I.A no. 298/2025, I.A. No. 299/2025 and I.A. No. 300/2025 filed by the impleaded respondents vide order dated 21.05.2025 of this Hon'ble Tribunal in O.A. No. 710 of 2025 be read as part and parcel of the present reply and the same are repeated herein for the sake of brevity.

Preliminary Objections:

3. It is submitted applicant herein had filed the present petition seeking restoration of the said park, which had been situated in the Rajendra Nagar Industrial Area as claimed to have been situated on the approved layout plan in the year 1962.

4. It is to be submitted that the present petition filed is hopelessly time-barred, and the same is liable to be dismissed on this ground alone. The applicant, nearly after 63 years, is seeking relief from this Hon'ble Tribunal in the restoration of the alleged park, which is deemed to have been part of the layout sanctioned in 1962. No documentary evidence has been provided by the applicant to date today as to how and when this layout was sanctioned and the same had been adopted either by the Ghaziabad Development Authority. The land in question is still under the name of Pratap Chand, S/o of Thakur Dass, as per the

revenue record. The absence of clear documentation raises significant concerns regarding the legitimacy of the claims made by the applicant. Furthermore, the continued registration of the land under Pratap Chand's name raises the credibility of the claim made by the applicant. Annexed hereto and marked as **Annexure R-1** is the copy of the revenue record

5. That it is further respectfully submitted that in addition to being a time barred and beyond the jurisdiction of the Hon'ble Tribunal also involves disputed question of law and facts, including that of title, possession etc which cannot be adjudicated in a summary jurisdiction as exercised by this Hon'ble Tribunal and therefore the present O.A. deserves to be dismissed on this count alone.

6. It is submitted that whenever land is acquired on the basis of a map approved by a government authority, the khasra no. of the said acquired land is acknowledged from katauni and marked; thereafter, a superimposed map of the acquired land is made, and new khasra numbers are placed and marked. Physical inspection is carried out on the acquired land and is also represented on the superimposed map. Subsequently, new khasra numbers are assigned to replace the old numbers and are indicated on the overlaid map, which is retained in the district's revenue department records for future reference. No revenue record exists

that demonstrates the approved kasra numbers for the aforementioned map layout or the newly assigned kasra numbers.

7. It is important to note that there is no document proving that the land on which the park was deemed in dispute, which originally belonged to Pratap Chand according to the revenue record, was taken over by the Ghaziabad Improvement Trust and allotted to Delhi Housing and Finance Corporation, and that Rajendra Nagar Industrial Colony was further developed by Delhi Housing and Finance Corporation. That the absence of these documents raises the credibility of the submissions made by the applicant and other parties, especially the Ghaziabad Development Authority and others who are desperately trying to act almost 63 years after the wake of this petition, to declare the residents of Babu Jagjivan Ram Colony as illegal residents only after they themselves have recognised this colony.

8. Whereas, presently babu Jagjivan Ram Colony is a residential colony of more than 300 families (approx. more than 1500 persons) residing in Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad for the last 60 years. This colony was established at the time of the Improvement Trust, Ghaziabad Act was in force, and the same had been realising taxes on the residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad. The Ghaziabad Development Authority came into force in the year 1977 after the Improvement Trust, Ghaziabad Act, and

ever since has been realising taxes along with the Ghaziabad Municipal Corporation. Even the excise department of Uttar Pradesh had been earning revenue by issuing liquor licenses in the name of this colony. The resident of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, had been provided electricity connections by Paschimanchal Vidyut Vitran Nigam Limited Ghaziabad and the District Election Office, Ghaziabad, which works under the District Magistrate, Ghaziabad, had been issuing voter cards to the resident of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad.

9. That is to be submitted that a school in the name of Babu Jagjivan Ram Memorial Public School was also in existence within this colony, which had been providing education to the low-income group resident of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, and at the same time, this school has also acted as a polling station for casting votes by the residents of Babu Jagjivan Ram Colony and nearby places for the Vidhan Sabha and Lok Sabha elections. The Election Commission of India had issued voter cards to the residents of Babu Jagjivan Ram Colony after verifying the legal existence of the colony and permitted them to cast their votes. Annexed hereto and marked as **Annexure R-2** are the copies of some voter ID cards of residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad.

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10. It is further pertinent to mention here that the Pradhan Mantri Awas Yojana (PMAY) is a credit-linked subsidy scheme by the Government of India to facilitate access to affordable housing for the low- and moderate-income residents of the country, monetary help had been provided to the residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Sahibabad, Ghaziabad who had been living from last 60 years after being found eligible for such help. Under this Yojna, Ghaziabad Development Authority is the primary body to consider the candidates and shortlist them to avail the benefit of this Pradhan Mantri Awas Yojana (PMAY) scheme. Annexed hereto and marked as **Annexure R-3** is the photocopy of the list of candidates issued by the Ghaziabad Development Authority for the year 2020 and **Annexure R-4 (colly)** are the photocopies of beneficiaries under Pradhan Mantri Awas Yojana (PMAY).

11. That, it is further respectfully submitted that the Municipal Corporation Ghaziabad has allotted specific house numbers to each and every house of the residents after due verification and following the due process of law. The residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, have been allotted house no. duly recognised by Ghaziabad Municipal Corporation, and they have been realising house tax and other taxes to date today. Annexed hereto and marked as **Annexure R-5 (colly)** are the

photocopies of the house tax receipts issued to residents of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad.

12. That, the Department of Food and Civil Supplies, Uttar Pradesh Government, had issued ration cards and BPL cards (Below Poverty Line Cards) to the lower-income group who had been residents of Babu Jagjivan Ram colony. Some of these BPL cards are 20 years old. Annexed hereto and marked as **Annexure R-6 (colly)** are the photocopies of the ration cards and BPL cards issued to the residents of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad.

13. That, the Paschimanchal Vidyut Vitran Nigam Limited (PVVNL) had been after proper verification and authentication by the state government officials about the legality of the residents of the Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad, had been providing electricity connections under the BPL scheme (Pradhan Mantri Sahaj Bijli Har Ghar Yojana - Saubhagya) and even prior to those schemes. Annexed hereto and marked as **Annexure R-7 (colly)** are the photocopies of the electricity bill and connections issued by Paschimanchal Vidyut Vitran Nigam Limited (PVVNL) to the residents of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad.

14. That many residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, had been issued Aadhar cards and PAN cards by the state government officials after proper verification and

authentication of being legal residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad. Annexed hereto and marked as **Annexure R-8 (colly)** are the photocopies of the Aadhar Card and PAN card issued to the resident of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad, by the Uttar Pradesh State government official.

15. That the Ghaziabad Development Authority is created under Section 4 of the Urban Planning and Development Act, 1973, by Government Order no. 738(1)-37-2-47-DA76, Lucknow, dated 09.03.1977. It is to be submitted that there is nothing evident on record or documentary evidence as to when the map claimed to have been sanctioned by the Improvement Trust, Ghaziabad, in 1962, had been accepted and sanctioned by the Ghaziabad Development Authority without any changes being made thereof. Even today, the Ghaziabad Master Plan 2021 and Proposed 2031 do not show any green area allotted as being encroached by any colony or any other unit. Annexed hereto and marked as **Annexure R-9 (colly)** is the copy of the Ghaziabad Master Plan 2021 and GIS-based Master Plan Ghaziabad "Draft 2031.

16. That, it is respectfully submitted that the State of Uttar Pradesh has issued a licence for running liquor shops wherein the allotment of the said liquor shop was done at the address: M9GF+422, Jagjewan Ram Colony, Shyam Park Main, Sahibabad,

Ghaziabad, Uttar Pradesh 201005. The State of Uttar Pradesh excise department had been earning revenue out of it.

17. That a community toilet was constructed by the Nagar Nigam Ghaziabad, which was inaugurated by General V.K. Singh, the then M.P. and Minister of State for External Affairs, Government of India, in the presence of Mayor Ghaziabad Anshu Kumar Verma, MLA Sunil Sharma, and Parshad Pinky Dagar on 30.07.2017. This community toilet was constructed within the vicinity of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, and the same is evident from the display board placed outside the community toilet duly recognising the existence of the said colony. Annexed hereto and marked as **Annexure A-10** is the photo of the community inaugurated by General V.K. Singh, the then M.P. and Minister of State for External Affairs, Government of India, in 2017.

18. That there is no document on record which would state that the said map, which is deemed to have been approved by the then authority, had been adopted by the Ghaziabad Development Authority after it came into existence in 1977. The Babu Jagjivan Ram Colony has been in existence for the last 60 years. That, in the absence of formal documentation, could lead to disputes over land usage and ownership rights among residents. That, on the pretext of the approved layout map in 1962, the Ghaziabad Development Authority cannot unilaterally and without any evidence on record change the status of Babu Jagjivan Ram Colony

to Babu Jagjivan Ram Park and issue notices. Such actions would not only undermine the rights of the residents but would also set a concerning precedent for future developments in the area. It is essential that the authority adheres to established regulations and respects the historical significance of the colony, ensuring that the community's needs and voices are taken into account.

Parawise Reply: -

19. That the content of Para 1 is denied for the want of knowledge.
20. That the content of Para 2 is denied for the want of knowledge.
21. That the content of Para 3 is denied for want of knowledge as the same is not related with the present impleaded respondents.
22. That the content of Para 4 is denied for want of knowledge as the same is not related with the present impleaded respondents.
23. That the content of Para 5 is denied for want of knowledge as the same is not related with the present impleaded respondents.
24. That the content of para 6 is denied for want of knowledge and impleaded respondents have taken preliminary objections against the same in their reply.
25. That the content of Para 7 is denied in toto for misleading this Hon'ble Tribunal, and the judgment mentioned herein are not applicable in the present case.

26. That the content of Para 8 is denied in toto for misleading this Hon'ble Tribunal, and the judgment mentioned herein are not applicable in the present case.

27. That the content of Para 9 as the same is pending the before this Hon'ble Court.

28. That the content of Para 10 is denied in toto for misleading this Hon'ble Tribunal, and the judgment mentioned herein are not applicable in the present case.

29. That the content of Para 11 is denied in toto for misleading this Hon'ble Tribunal, and the judgment mentioned herein are not applicable in the present case.

30. That the content of Para 12 is denied for the want of specific knowledge.

31. That the content of Para 13 is denied for the want of specific knowledge.

32. That the content of Para 14 is denied for the want of specific knowledge.

33. That the content of Para 15 is denied for the want of specific knowledge.

34. That the content of Para 16 is denied for the want of specific knowledge.

35. That the content of Para 17 is denied for the want of specific knowledge.

36. That the content of Para 18 is denied for the want of specific knowledge.

37. That in reply to the grounds, the impleaded respondents are denying the grounds raised in O.A. and further raising the following grounds seeking dismissal of the O.A. against them:-

“GROUNDS”

a) Because the Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad, belongs to lower-income group residents, and they had been living there for last 60 years, and there had never been any evidence on record that there was any possibility of environmental impact by declaring the residents of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad, as illegal encroachers. Consequently, it is imperative that their long-standing residency be recognized and protected, rather than subjected to eviction. This low-income community deserves support and resources to improve their living conditions, rather than being treated as encroachers in their own homes.

b) Because there is no documentary evidence on record to ascertain the fact that those residents of Babu Jagjivan Ram colony, Rajendra Nagar, Ghaziabad, have been a threat to the environment for the last 60 years and ensure that any claims made are substantiated by factual evidence.

c) Because the respondent Ghaziabad Development Authority, without any basis of law or evidence on record, are trying to establish that the residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, are illegal occupiers of the encroached land of the park, whereas on the other hand, they had been actively providing monetary benefits under Pradhan Mantri Awas Yojana (PMAY) to build houses on the same land that belongs to Babu Jagjivan Ram Park after proper verification of ownership of buildings situated on that land. This apparent contradiction highlights the complexities surrounding land rights and ownership in the area. The residents contend that their presence is legitimized by the government's own initiatives, which raises questions about the consistency of policy implementation and the protection of vulnerable communities.

d) Because as of today, the Ghaziabad Development Authority has acknowledged that there is no documentation available to verify that the map purportedly approved by the Improvement Trust, Ghaziabad, in 1962 was indeed sanctioned. Furthermore, it needs to be certain that such a map had been adopted by the Ghaziabad Development Authority without confirming the existence of Babu Jagjivan Ram Colony in Rajendra Nagar, Ghaziabad. This area has been a recognized residential locality for lower-income families for the past six decades, housing over 300 families, which amounts to approximately 1,500 individuals. There

is no evidence to suggest that their presence is detrimental to the environment, and it is unjust to label these long-term residents as encroachers, demanding their removal from a place they have called home for the last 60 years.

e) Because whenever land is acquired on the basis of a map approved by a government authority, the khasra no. of the said acquired land is acknowledged from katauni and marked; thereafter, a superimposed map of the acquired land is made, and new khasra numbers are placed and marked. Physical inspection is carried out on the acquired land and the same is also placed on the superimposed map. Subsequently, new khasra numbers are assigned to replace the old numbers and are indicated on the overlaid map, which is retained in the district's revenue department records for future reference. No revenue record exists that demonstrates the approved kasra numbers for the aforementioned map layout or the newly assigned kasra numbers.

f) Because the absence of a superimposed map and other formal documentation on record, which would establish that the said map had been deemed to have been approved by the then authority and the same had been adopted by the Ghaziabad Development Authority after it came into existence in 1977, leads to disputes over land usage and ownership rights among residents. The Babu Jagjivan Ram Colony has been in existence for the last 60 years, and in the absence of formal documentation and further

on the pretext of the approved layout map in 1962, the Ghaziabad Development Authority cannot unilaterally and without any evidence on record change the status of Babu Jagjivan Ram Colony to Babu Jagjivan Ram Park and issue notices. Such actions would not only undermine the rights of the residents but would also set a concerning precedent for future developments in the area. It is essential that the authority adheres to established regulations and respects the historical significance of the colony, ensuring that the community's needs and voices are taken into account.

g) Because in absence of a Superimposed Map or modified new map makes it impossible to verify the validity of the map that was deemed to have been approved in 1962. It is thereby, the status given by the respondents herein terming Babu Jagjivan Ram Colony as an illegally established colony over the park is bad in law and cannot be justified.

h) Because the applicants have no alternate accommodation apart from the accommodations in question, the State, without making any arrangement for the rehabilitation of the applicants, is keen to demolish the sole shelters of the applicants, who belong to a lower-income group, tactfully by illegally changing the status of the locality.

i) Because by such acts it is further respectfully submitted that not only the applicants would suffer from the atrocious illegal acts of the state but the entire family of the applicants above named

would suffer; more specifically, the future of the children of the applicants would be harshly impacted.

j) Because it is needed to be considered that applicants herein had been living with their old age parents/family members, and it would be next to impossible for the applicants herein to relocate to different accommodation, as they have already made a sufficient investment of their funds in building these houses, and even some are paying the debts owed in building these houses.

k) Because it had been an admitted fact that there was a Babu Jagjivan Ram Memorial School in the said Colony which the State in collusion with other State Authorities, demolished. The said school used to be a polling station during the elections. Therefore, the State, being a welfare state, cannot assert that the locality in question is an illegal locality.

l) Because such a statement made by the respondents describing Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, as an illegal colony directly affects the rights and interests of the residents who had been residing there for the last 60 years.

m) Because, by designation of Babu Jagjivan Ram Colony in Rajendra Nagar, Ghaziabad, as an illegally established settlement raises numerous questions regarding the accountability of government agencies. This situation raises questions about the procedures and circumstances under which these agencies carried out their surveys and subsequently provided benefits to the well-

established and recognized colony of Ghaziabad, even as the same authorities have designated them as illegal encroachers.

n) Because this honorable bench, prior to reaching a decision regarding the Babu Jagjivan Ram colony in Rajendra Nagar, Ghaziabad, which has been deemed to be established on park land, must thoroughly examine the involvement of U.P. government officials from the Ghaziabad Nagar Nigam, the Excise Department, and various other departmental personnel, as well as relevant central government employees. These officials are responsible for issuing registered house numbers, levying taxes on properties, and providing essential documents such as Aadhar cards, voter IDs, PAN cards, electricity and water connections, and BPL cards, especially in cases where the colony is deemed illegal. For many years, the issuance of these documents has led the residents of Babu Jagjivan Ram colony to believe they reside in a legitimate colony, only for the same officials to now label them as encroachers or illegal occupants. It is imperative to conduct an investigation into the actions of those officials who facilitated these services to the residents of Babu Jagjivan Ram colony, and appropriate measures should be taken against these corrupt individuals for their intentional, negligent, and unlawful conduct.

o) Because this Hon'ble bench must investigate which officials of the Ghaziabad Development Authority have been responsible for deciding and providing financial assistance under the Pradhan

Mantri Awas Yojana (PMAY) to the residents of Babu Jagjivan Ram Colony, Rajendra Nagar, Ghaziabad, particularly when these residents have been classified as illegal occupants of the park. Additionally, it is essential to determine how many residential buildings in Babu Jagjivan Ram Colony have received approval or been regularized by the Ghaziabad Development Authority. An inquiry should be conducted into the actions of these officials, and suitable measures should be taken against them for their intentional negligence and unlawful conduct.

p) Because in absence of a superimposed Map or modified new map makes it impossible to verify the validity of the map that was deemed to have been approved in 1962. It is thereby, the status given by the respondents herein terming Babu jagjivan Ram Colony as an illegally established colony over the park is bad in law and cannot be justified.

q) Because prior to the submission of Original Petition No. 710 of 2023 to the NGT, several departments of the Uttar Pradesh government had been generating revenue from well-established and recognized areas including Babu Jagjivan Ram Colony, Rajendra Nagar, and Ghaziabad. However, in an apparent attempt to evade their responsibilities for ulterior motives, they are now labelling Babu Jagjivan Ram Colony, Rajendra Nagar, and Ghaziabad as illegal colonies situated on park land. This matter warrants a comprehensive examination by this Hon'ble bench.

r) Because it is further respectfully submitted that in addition to being a time barred and beyond the jurisdiction of the Hon'ble Tribunal also involves disputed question of law and facts, including that of title, possession etc which cannot be adjudicated in a summery jurisdiction as exercised by this Hon'ble Tribunal and therefore the present O.A. deserves to be dismissed on this count alone.

38. That the content of the prayer clause filed in O.A. are also denied for being incorrect, false, and misleading.

39. The residents of Babu Jagjivan Ram Colony, located in Rajendra Nagar, Ghaziabad, have been receiving notifications from the Ghaziabad Development Authority regarding the designation of "Babu Jagjivan Ram Park" in the years 2024 and 2025. This action has resulted in the reclassification of the colony from a recognized status to that of an illegal colony, as it is situated on the land designated for Babu Jagjivan Ram Park. The respondents involved have submitted their objections; however, the Ghaziabad Development Authority has yet to make a decision on these matters.

40. That the learned Indra Vikram Singh District Judge, Ghaziabad in its status report at Page 138 and 139 have accepted that there is no document on record available with the Ghaziabad Development Authority which shows that layout plan which is produced by the applicant as Annexure A-1 had been approved

either by the improvement trust or the authority itself and if such layout plan had been approved on the basis of any survey done by the then authority. It is to be submitted that in the absence of any such document, the existence of such layout itself is doubtful.

41. In the present case, the joint committee report or the Ghaziabad Development Agency have acted and prepared a report on the basis of the layout plan, which is itself in question, and further on the basis of the land registries of the commercial plot owners. These land registries have come from landowner one, Pritam Chand Chawla, in Rajindra Nagar Industrial Area, whose name is not present in the revenue record. Neither the joint committee nor the Ghaziabad Development Authority have considered the documents, such as the Aadhar card, ration card, and electricity bills. Ghaziabad Development Authority officials who have issued grants under Pradhan Mantri Awas Yojana (PMAY) are a credit-linked subsidy scheme for the residents of Babu Jagjivan Ram Colony to build houses. It is further stated that Ghaziabad Municipal Corporation had allotted house numbers and water connections to residents of Babu Jagjivan Ram Colony. Even a community toiled was built in the park under the name of Babu Jagjivan Ram Colony by the Ghaziabad Municipal Corporation and declared them illegal encroachers of the said park. Such acts by the officials of the joint committee or the Ghaziabad Development Committee show the recklessness and negligent

behaviour in conducting the investigation and bringing the correct report before this Hon'ble Tribunal.

42. It is most humbly submitted that if it is to be presumed though not admitted, that as per respondent no. 7, Ghaziabad Development Authority officials, the residents of Babu Jagjivan Ram Colony are deemed to be encroachers of the park. Then the question arises as to what shall be the conditions under which the same officers had been issuing grants under Pradhan Mantri Awas Yojana (PMAY), a credit-linked subsidy scheme to the residents of Babu Jagjivan Ram Colony to build houses? Who all were the government officials under various government departments who have been issuing Aadhaar cards, ration cards, voter cards, electricity connections, and water connections and helping them to establish their residences on the park land? These acts by government officials needed to be investigated by an independent joint committee outside the purview of the U.P. state government. Such an investigation could shed light on any irregularities or corruption that may have occurred during the issuance of these essential documents. Ensuring accountability among officials is crucial for restoring public trust and enabling the residents to secure their rightful entitlements. The state officials cannot be permitted to shift the blame game onto the residents of Babu Jagjivan Ram Colony at their convenience and destroy their home on the pretext of some layout whose existence itself is in question.

43. That if submission made in para 41 presumed though not admitted. What measures will be taken against the officials of the Ghaziabad Development Authority, the Municipal Corporation of Ghaziabad, Nagar Nigam Ghaziabad, Paschimanchal Vidyut Vitran Nigam Limited (PVVNL), the Department of Food and Civil Supplies, Uttar Pradesh Government, and all other officials from the U.P. state government who participated in providing proof of legal residence for the residents of Babu Jagjivan Ram Colony under Section 28 (2) of The National Green Tribunal Act, 2010, thereby facilitating their encroachment on park land? The investigation must hold these corrupt officials accountable for their actions. Additionally, it aims to enforce environmental laws and safeguard public spaces for the benefit of the community.

44. That in the light of the above submissions it is humbly submitted that that residents of Babu Jagjivan Ram Colony is not built on encroached land of park. It is duly recognised colony by state and central government agencies. Hence :-

P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may be pleased to:

- a) dismiss the Original Application filed by the applicant for being not maintainable; and/or

- b) dismiss the Original Application filed by the applicant for being time barred and out of the period of limitation; and/or
- c) declare Babu Jagjivan Ram Colony not being illegally encroached colony over the park; and /or
- d) pass such other or further order(s) as this your lordships may deem fit and proper to meet the ends of justice.

Filed by

Abhishek Yadav *Neyadav*

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New Delhi
Dated: 07/07/2025

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 710 OF 2023

In the matter of:

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....Respondents

AFFIDAVIT

I, Subhash Singh, S/o late Thakur Singh aged about 75 years R/o House No. 74 A, Babu Jagjivan Ram Colony, Rajendra Nagar, Mohan Nagar, District Ghaziabad, presently at New Delhi, do hereby solemnly affirm and declare as under:

1. That I am one of the impleaded respondents vide order dated 21.05.2025 in O.A. No.710/2023 and I am conversant with the facts and circumstances of the case and competent to swear this Affidavit and *and I am conversant to file reply on behalf of other respondents also.*
2. That I have gone through a copy of the reply and I state that the contents thereof are true to my knowledge and belief.
3. That the documents filed along with the reply are true and correct copies of their respective originals.

[Signature]

Deponent

VERIFICATION

07 JUL 2025

Verified at New Delhi on this ___ day of July, 2025 that the contents of my above affidavit are true to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

ATTESTED

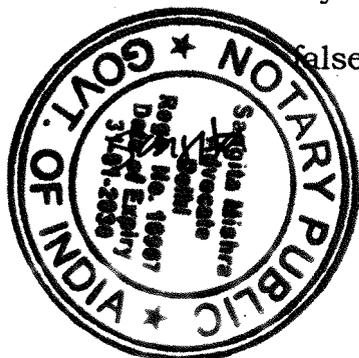
Sangita

Mrs. Sangita Mishra, Advocate
Notary Public, Govt. of India
Mob. No.9990312780

[Signature]

Deponent

NOTARIAL REGISTER
Sr. No. 1133 PAGE 167
Dated. 7-7-25
Reg.No.



I identify the deponent who has signed/T.I in my presence

Mr./Ms. Adv./Self
ID No. 01862104

उद्धरण खतौनी

उद्धरण क्रम : 21697820230215

खाला खतौनी क्रम संख्या	खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	भाूमिक अधिकार प्रारम्भ होने का वर्ष	खाते के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल (हे.)	खातेदार द्वारा देय मालगुजारी या लगान	परिवर्तन सम्बन्धी आज्ञा या उसका सारांश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13

श्रेणी : 1-क / भूमि जो संक्रमणपीय भूमिधरो के अधिकार में हो।

00205	प्रतापचन्द / ठाकुरदास / रामवासी	पू.1360	203	0.4300			
		पू.1360	204	0.0890			
		पू.1360	205	0.4050			
		पू.1360	209मि	0.1900			
		पू.1360	216/2	0.0760			
		पू.1360	218मि	0.6830			
		पू.1360	22मि	0.7080			
		पू.1360	236/1	0.4430			
		पू.1360	240मि	0.7460			
		पू.1360	241मि	0.6400			
		1370 से	218मि	0.0130			
		पू.1360	210मि				
		12					

कुल गाटे - एक टो

कुल क्षेत्रफल - बीघे दशमसक एक एक जो शून्य (हेक्टेयर)

कुल भू-राजस्व - सात बीघे दशमसक शून्य नव पाने



आम्र 3 जे केक 14/08/2023

तहसील: राजधानी जनपद: सोनभद्र

खान्द खतौनी क्रम संख्या	खातेदार का नाम संरक्षक का नाम	पता हान का फसला वष	खाने के प्रत्येक गाटे की खसरा संख्या	प्रत्येक गाटे का क्षेत्रफल	खातेदार द्वारा देय मालगुजारी	परिवर्तन सम्बन्धी आज्ञा या उसका संाराश उनकी संख्या तथा दिनांक सहित और आज्ञा देने वाले अधिकारी का पद	टिप्पणी
1	2	3	4	5	6	7-12	13

जयल धर्मा (1408-1413) पर 167

26

ठाप साहिबाबाद पर जीर्ण
रख व फिर्मा-जावका

00166	प्रकाशचन्द जैन वीरेन्द्रकुमार जैन	श्रीचन्द जैन श्रीचन्द जैन	2551-सतधारा धर्मपुरा देह 1375 से 2551-सतधारा धर्मपुरा देह	कुल गाटे : 1 कुल क्षेत्र : 0.0080	0.20	001:			
00167	प्रतापचन्द	ठाकरदास	ग्रामवासी	पू.1360 पू.1360 पू.1360 पू.1360 पू.1360 पू.1360 पू.1360 पू.1360 पू.1360 1370 से पू.1360	203 204 205 209म 216/2 218म 235म 236/1 240म 241म 218म 210म	0.4300 0.0890 0.4050 0.1900 0.0760 0.6830 0.7080 0.4430 0.7460 0.6400 0.0130 0.6960	कुल गाटे : 12 कुल क्षेत्र : 5.1190	75.00	001:
00168	प्रभुनारायन	सत्यनारायन प्रसाद	10/8-कृष्णानगर देहली	1391 से	587 कुल गाटे : 1 कुल क्षेत्र : 0.0250	0.30	001:		
00169	प्रेमलता प्रेमलता	स्वर्गीय रोसनलाल रोशनलाल	कटोरी मिल मोहननगर कटोरी मिल मोदीनगर	1376 से	120/1 कुल गाटे : 1 कुल क्षेत्र : 0.0130	0.0130 0.20	001:		
00170	प्राणनाथ	मूलराज	गानियाबाद	1385 से	215म/1 कुल क्षेत्र : 0.0170	0.0170	001:		



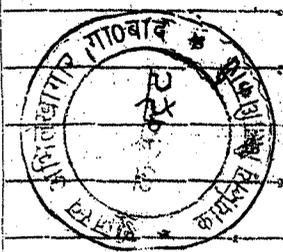
स्टाम्प रूपये 60/6

नकल कर्ता

सत्यप्रतिलिपि

गाँव साधवावाड़ पर - जीर्ण
 तह व पिना - गोलक

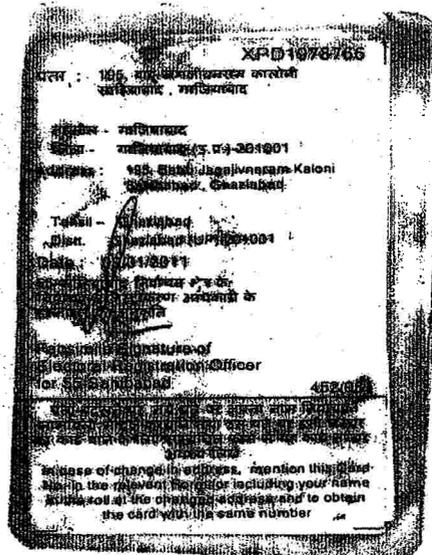
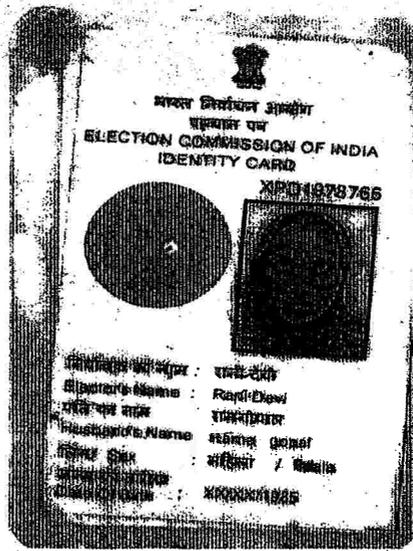
क्र. सं.	विवरण	क्र. सं.	विवरण
22	प्रथम पुरा 20130	293	918
	दूसरा गाँववाला	208	12
		204	912
		205	111
		210	2111
	28/3/61	286	19
		287	2118
		284	2119
		236	9111
		240	2118
		289	2119
		99	2018 94 3E
42	चारका पुरा 20236	282	3113
	गामवा	287	92
	गावन्त सिंह -	2	2 3 - 1E
	पुस्तकालय पुरा		



विश्वकर्मा, स्वाम्य रूपये 10/-
 गाँव कर 10/- प्रार्थनापत्र देने की दिनांक 5/6/25
 नकल तयारी की दिनांक 5/6/25
 नकल तयारी की दिनांक 05/06/25

नकल कर्ता
 तुलना कर्ता

सत्यप्रतिलिपि
 राजस्व अभिलेखपाल (200/-)
 कलेक्टर मजिस्ट्रेट




 भारत निर्वाचन आयोग
 ELECTION COMMISSION OF INDIA
 पहचान पत्र : FVX9820622
 IDENTITY CARD



निर्वाचक का नाम	:	माया देवी
Elector's Name	:	Maya Devi
पति का नाम	:	महेन्द्र शाह
Husband's Name	:	Mahendra Shah
लिंग / Sex	:	स्त्री Female
11.2006 को आयु	:	32
Age as on 1.1.2006	:	

पहचान पत्र संख्या :- FVX9820622

भ.सं. : 74- ए
 पत्ती/मोहल्ला : राजेन्द्र नगर 2
 ग्राम/नगर : गजियाबाद
 थाना : गजियाबाद
 जिला : गजियाबाद

Address

H.No. : 74- A
 Strt/Mohalla : Rajendra Nagar 2
 Vill/Town : Ghaziabad
 PoliceStn. : Sahibabad
 Dist. : Ghaziabad
 Pin :

निर्वाचक रजिस्ट्रेशन अधिकारी के
 हस्ताक्षर की अनुमति
 निर्वाचन क्षेत्र 372-गजियाबाद
 Facsimile Signature of
 Electoral Registration Officer
 for 372- Ghaziabad

स्थान : गजियाबाद दिनांक : 19/03/2007
 Place : Ghaziabad Date

इस कार्ड को विभिन्न सरकारी योजनाओं के अन्तर्गत पहचान
 पत्र के रूप में प्रयोग किया जा सकता है ।

This card can be used as an Identity Card
 under different Government Programmes. 43/2520

SN	App. No	Name	F/HName	Address	Reg. Amt	Age	Quota	Cert Y/N	Hand	Cert Y/N	Sen. Citizen	Cert Y/N	Income	Cert Y/N	Sex (M/F/ Shemale)	Marital Status	Remarks	BANK NAME	S.NO.
1426	5251	Shree Chand	Badale	House No-272 Basantgarhi Masuri Gzb	2550	44	3	Y	N	N	N	N	72000	Y	M	M	ELEGIBLE	YES	8
1427	5255	Rajbala	Kailash Kumar	RC-811 Vandna Enclave Khoda Ghaziabad	5050	50	1	N	N	N	N	N	96000	Y	F	M	ELEGIBLE	YES	101
1428	5256	Kavita Tiwari	Rajeev Nath Tiwari	H.No. 1811 Gali No-7 Near Jai Dairy Ghukna GZB	5050	38	1		N	N	N	N	54000	Y	F	W	ELEGIBLE	YES	7
1429	5258	Lokendra pratap Singh	Ram Kripal Singh	RC-445 Azad Vihar Khora Colony Ghaziabad	5050	41	1	N	N	N	N	N	96000	Y	M	M	ELEGIBLE	YES	107
1430	5260	Ravi Shankar Kumar	Basant Lal	1072-C Nyay Khand-1 Indrapuram Gzb	2550	24	2	N	N	N	N	N	54000	Y	M	S	ELEGIBLE	YES	12
1431	5262	Ranjeet kumar Charrasia	Siyaram Raut	E-44/2A Madhuban Bapudham Ghaziabad	5050	29		N	N	N	N	N	80000	Y			ELEGIBLE	YES	100
1432	5264	Heera Singh	Bhushan Singh	A-146 Rahul Vihar PS Vijay Nagar Ghaziabad	2550	46	2	N	N	N	N	N	48000	N	M	M	ELEGIBLE	YES	105
1433	5265	Rinku Kumari	Prabhu Bhagat	E-44/2a Madhuban Bapudham Govindpuram Gzb	5050	22	3	N	N	N	N	N	90000	Y			ELEGIBLE	YES	11
1434	5269	Vinod Kumar Singh	Prabhunath Singh	H.no.-803B, Nyay Khand-1 Indrapuram Ghaziabad	5050	33	1	N	N	N	N	N	120000	Y	M	M	ELEGIBLE	YES	52
1435	5302	Nirdosh Kumari	Pankaj Kumar	H.N-203 Gali NO-4 Shyam Park Sahibabad Ghaziabad	2550	33	2	APPLY	N	N	N	N	120000	APPLY	F	M	ELEGIBLE	HDFC	53
1436	5305	Tulsi Ram	Badlu Prasad	Dr. Ambedkar Puram Teela Shohbazpur Loni GZB	2550	49	2	N	N	N	N	N	72000	Y	M	M	ELEGIBLE	YES	89
1437	5312	Jitendra Kumar	Dharam Singh	228/586 Shyam Park Main Sahibabad Ghaziabad	5050	46	1	N	N	N	N	N	120000	Y	M	M	ELEGIBLE	HDFC	45
1438	5314	Bhagwat Prasad Gupta	Shanti Prasad	H.N. 1 New Colony Karehara Sahibabad	5050	53	1	N	N	N	N	N	96000	Y	M	M	ELEGIBLE	HDFC	25
1439	5317	Hari Ram	Bhulleram	B-117 New Defence Colony Bhopura Ghaziabad, 201005	2550	54	2	Y	N	N	N	N	84000	Y	M	M	ELEGIBLE	HDFC	19
1440	5322	Geta Devi	Jitendra	H.N-276 Indra Colony Sahibabad, Ghaziabad	2550	39	4	Y	N	N	N	N	150000	APPLY	F	M	ELEGIBLE	HDFC	51
1441	5324	Diwakar	Ajeet Singh	H.N-15 Badshapur Sirauli Loni Ghaziabad, 201102	2550	33	4	Y	N	N	N	N	100000	APPLY	M	M	ELEGIBLE	HDFC	1
1442	5325	Lalit Kumar	Sunder Pal	A-37 Rampark Loni Ghaziabad,	2550	28	2	Y	N	N	N	N	60000	APPLY	M	M	ELEGIBLE	HDFC	18
1443	5326	Suman	Mahendr	3/123 Rajender Nagar Sahibabad mohan nagar ghaziabad	2550	34			Y	Y	N	N	72000	APPLY	F	M	ELEGIBLE	HDFC	26
1444	5327	Ram Singh	Todi Singh	117 Babu Jagjivan Ram Rajendra Nagar Ghaziabad	2550	62	2	Y	N	N	Y	Y	96000	Y	M	S	ELEGIBLE	ALLAHABAD	31
1445	5328	JAYRAM MAHATO	BANSO MAHATO	SHAHEED PYARELAL COLONY NO1H.146SAHIBABAD GZB-201005	2550	46	2	N	N	N	N	N	25200	Y	M	M	ELEGIBLE	VIJAYA	796
1446	5336	Arun Chaudhari	Rajpal Chaudhari	E-127B Lajpat Nagar Sahibabad Ghaziabad	2550	28	4	APPLY	N	N	N	N	36000	APPLY	M	S	ELEGIBLE	ALLAHABAD	47
1447	5337	Gaurav Kumar	Sunder Pal	A-37 Rampark Loni Ghaziabad,	2550	29	2	जति प्रमाण पत्र दस्तवे क	N	N	N	N	200000	APPLY	M	M	ELEGIBLE	HDFC	17
1448	5339	Ritu	Lt. Satyapal	34, Beeru Kuan Near Subhash Bazar Meerut	5050	46	1		N	N	N	N	54,000	Y	F	W	ELEGIBLE	INDIAN	36

Pradhan Mantri Yojna Code-853-41D (PMKAY) ELEGIBLE APPLICANTS (DISPLAY DATE 31-01-2020 TO 02-02-2020)

SN	App. No	Name	F/H Name	Address	Reg. Amt	Age	Quota	Cert Y/N	Hand	Cert Y/N	Sen. Citizen	Cert Y/N	Income	Cert Y/N	Sex (M/F/ Shemale)	Marital Status	Remarks	BANK NAME	S.NO.
1150	4189	PHOOL BEGAM	ABDUL NAEEM	46 SULTAN CHOWK HINDON VIHAR GHAZIABAD-201001	2550	41	4	Y	Y	Y	N	N	54000	Y	F	M	ELEGIBLE	VIJAYA	184
1151	4190	PUSHPENDRA KUMAR	RAJENDRA SINGH	RASOULPUR SIKHRODA DASNA GHAZIABAD-201302	2550	29	2	Y	N	N	N	N	240000	Y	M	M	ELEGIBLE	VIJAYA	1047
1152	4191	YOGESH CHOUDHARY	DEVENDER SINGH	15 JAGRITI VIHAR SETOR23 SANJAY NAGAR GZB-201002	5050	43	4	Y	N	N	N	N	120000	Y	M	M	ELEGIBLE	VIJAYA	534
1153	4194	Prashant Kumar Gaur	Narsh Kumar Gaur	15, Jagirti Vihar, Sanjay Sec-23, Gzb.	5050	30	1	N	N	N	N	N	840000	Y	M	S	ELEGIBLE	VIJAYA	1307
1154	4196	Ved Shukla	H.K. Shukla	31, Adhyatmik nagar Dasna Ghaziabad	5050	23	1		N	N	N	N	200,000	Y	M	S	ELEGIBLE	VIJAYA	454
1155	4197	Yogendra kumar Singh	Charan pal Singh	262, Gatuum nagar Sibbanpura Ghaziabad	2550	29	2	Y	N	N	N	N	240,000	Y	M	S	ELEGIBLE	VIJAYA	1235
1156	4201	RAJ KUMAR	LT.RAM SWAROOP	E-764 SEC-11 PRATAP BIHAR GHAZIABAD	2550	46	4	Y	N	N	N	N	84000	Y	M	M	ELEGIBLE	ALLAHABAD	13
1157	4204	Rajeev kumar	Santpal	Hno-727 balmiki mohalla razapur gzb	2550	33	2	N	N	N	N	N	250000	Y			ELEGIBLE	OBC	102
1158	4205	UmaGiri	Ashok Kumar	F-174 Nandgram Ghaziabad	2550	37	4	Y	N	N	N	N	84000	Y	F	M	ELEGIBLE	ALLAHABAD	33
1159	4209	ABHILASHA PANDEY	VYASTIWARI	33 1/2 KAILASA NAGAR GHAZIABAD- 201001	5050	34	1	Y	N	N	N	N	72000	Y	F	M	ELEGIBLE	VIJAYA	172
1160	4223	SURESH KUMAR YADAV	SAHUYADAV	5/797 RACHANA VAISHALI GZB	2550	40	4	Y	N	N	N	N	120000	Y	M	M	ELEGIBLE	ALLAHABAD	26
1161	4227	Kaloo Singh	Rewati Ram	69, Gali No. 5, Shanker Puri, Ghaziabad, 201009	2550	52	2	Y	N	N	N	N	96000	Y	M	M	ELEGIBLE	ALLAHABAD	28
1162	4228	AKHTARI	NANNE KHAN	B*-MIRJAPUR SEC-12 VIJAY NAGAR GHAZIABAD	2550	61	4	Y	N	N	Y	Y	54000	Y	F	M	ELEGIBLE	ALLAHABAD	34
1163	4229	JATAN SWAROOP	CHANDER PAL SINGH	A-37 SEC-12 VIJAY NAGAR GHAZIABAD- 201009	2550	35	2	Y	N	N	N	N	72000	APP	M	M	ELEGIBLE	ALLAHABAD	39
1164	4233	HARI KISHAN SHARMA	OM PRAKASH SHARMA	H.NO-601 KAILASH NAGAR GHAZIABAD 201001	5050	48	1	N	N	N	N	N	60000	Y	M	M	ELEGIBLE	ALLAHABA D	4
1165	4235	VASUDEV YADAV	INDRAPAL YADAV	HNO-302 SUBHASH PARK-1&2 KHODA GHAZIABAD-201014	2550	46	4	Y	N	N	N	N	96000	Y	M	M	ELEGIBLE	ALLAHABAD	17
1166	4240	Tinku	Jagdish	5 Kotwalpur Chirori Ghaziabad	5050	29	1	N	N	N	N	N	84000	APPLY	M	M	ELEGIBLE	ALLAHABAD	21
1167	4243	Praveen Kumar	Jaipal Singh	133, Model Town east Ghaziabad	2550	42	4	Y	N	N	N	N	96,000	N	M	M	ELEGIBLE	INDIAN OVERSEES	89
1168	4245	MOHD SALMAN	ZAHIDALI	H NO.220 GALI NO.13 KAILA BHATTA GHAZIABAD 201001	5050	25	4	Y	N	N	N	N	120000	Y	M	S	ELEGIBLE	ALLAHABAD	32
1169	4256	NIRAJ SINGH	MAHIPAL SINGH	121-BABU JAGIVAN, RAMCOLONY, RAJENDER NAGAR IN.AREA MOHAN	5050	29	1	N	N	N	N	N	84000	N	M	M	ELEGIBLE	ALLAHABAD	20
1170	4261	MOHDABID	ABDUL WAHEED	HNO-43 GALI NO-4 ISLAM NAGAR GHAZIABAD-201001	2550	25	4	Y	N	N	N	N	120000	Y	M	M	ELEGIBLE	ALLAHABAD	27
1171	4263	RAJENDRA KUMAR	RAMESH CHANO	1327 SECTOR 9 OLD VIJAY NAGAR GHAZIABAD-201009	2550	33	2	Y	N	N	N	N	120000	Y	M	M	ELEGIBLE	VIJAYA	740
1172	4267	RAKHI (NO FORM)	AKASH	HNO-310 DUDA AWASIYA LAL QUARTER VIJAY NAGAR-201009	2550	26	2	Y	N	N	N	N	84000	Y			ELEGIBLE	ALLAHABAD	36



पधानमंत्री आवास योजना

शहरी

लाभार्थी - अनीता

W/O जयकरन

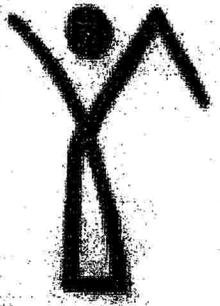
बाबू जगजीवन राम कालोनी

साहिबाबाद गाजियाबाद उ.प्र.

वर्ष - 2020 - 2021

Annexure R-4

35



प्रधानमंत्री आवास योजना शहरी

लाभार्थी का नाम. माया देवी

पति का नाम. महेन्द्र

पता. मोहन नगर गा० बाद

B CODE 0309800 73 4, 8432430:35

वर्ष. 2021 - 2022



प्रधानमंत्री आवास योजने
शहरी

लाभार्थी- चित्र बहादुर थापा

S/o श्री बाल बहादुर

116, बाबू जगजीवन राम कालोनी

साहिबाबाद गाजियाबाद

वर्ष-2020/21

849

Annexure-5

36

1050/-

प्रपत्र संख्या - 2

गाजियाबाद नगर निगम
(नियम 8 देखें)

क्रम संख्या

पुस्तक संख्या - 24458

श्री/श्रीमती

श्री/श्रीमती राजेश सिंह

129

से प्राप्त हुए हैं

बिल संख्या

दिनांक : 132

बाबू उज्ज्वल रामकापूर

मांग रजिस्टर की क्रम संख्या	भूगहादि का नाम अथवा संख्या	भुगतान का विवरण	अवधि	धनराशि
		HT HT	मार्च 2015 तक	315- 315- <u>630-</u>

योग शब्दों में

रु. सौ. तीस रुपये मात्र

दिनांक :- 21/12/14

गाजियाबाद नगर निगम

रोकड़िया :- 630/-

अनुज्ञाप्ती (लाईसेंस) की दशा में यह रसीद अनुज्ञाप्ती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञाप्ति अस्वीकार कर देने के अधिकार पर कोई प्रतिकूल प्रभाव नहीं डालती। अवैधानिक निर्माण के गिराये या हटाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

26/11/11 23/211 260+260= 520.

(37)

प्रयत्न संख्या - 2

गाजियाबाद नगर निगम

पुस्तक संख्या -

(विभाग 8 वेतन)

प्रयत्न संख्या

बिल संख्या

दिनांक

मांगे रजिस्टर की क्रम संख्या	सुलझाई का नाम अथवा संख्या	सुलझाई का विवरण	अवधि	धनराशि
	3 परियत	ली ली	8014 2015	390- 390- <u>780-</u>

योग संख्या में सात सौ अस्सी रुपये मात्र

दिनांक - 21/12/14

गाजियाबाद नगर निगम

रोकडिया - 780/-

अनुज्ञापती (लाइसेंस) की हिसा में यह रजिस्टर अनुज्ञापती के स्थान पर प्रयुक्त नहीं की जा सकती और नगर निगम के अनुज्ञापति अस्वीकार कर देने के अधिकार पर कोई भीतिकरण प्रभाव नहीं डालती। निर्माण के खिराये या हवाये जाने हेतु नगर निगम द्वारा की जाने वाली कार्यवाही पर इसका प्रभाव नहीं पड़ेगा।

852
Anonymous R-6

39

चेक फॉर्म (Check Form)
Your Transaction ID is
:114040563534



खाद्य एवं रसद विभाग, उत्तर प्रदेश

राशन कार्ड आवेदन शुल्क रु-20

Final Lock

नोट: अभी यह प्रक्रिया अपूर्ण है कृपया डाफ्ट रसीद देख कर समस्त प्रविष्टियों को भली भांति जांच लें। तत्पश्चात आवेदन को सम्बंधित अधिकारी को अग्रेशन करें के लिंक से आवेदन को लॉक कर दें तथा फाइनल रसीद प्रिंट कर लें। लॉक करने के पश्चात ही आवेदन पूर्ण माना जायेगा। बिना लॉक किये आवेदन स्वीकार नहीं किये जायेंगे।

राशनकार्ड हेतु आवेदन पत्र

1. मुखिया का EPIC/VoterID		2. क्षेत्र (नगरीय/ग्रामीण)	नगरीय
3. मुखिया का नाम (हिन्दी में)	पुष्पा देवी	4. मुखिया का नाम (अंग्रेजी में)	PUSHPA DEVI
5. पिता का नाम (हिन्दी में)	ओमकार सिंह	6. पिता का नाम (अंग्रेजी में)	OMKAR SINGH
7. पति का नाम (हिन्दी में)	रवि पूजन सिंह	8. पति का नाम (अंग्रेजी में)	RAVI PUJAN SINGH
9. माता का नाम (हिन्दी में)	अमृता देवी	10. माता का नाम (अंग्रेजी में)	AMRITA DEVI
11. वर्ग	सामान्य	12. मोबाईल नं०	9871905782
13. वर्तमान निवास विवरण	(a) मकान सं०-170	(b) बिल्डिंग / अपार्टमेंट/सड़क-	(c) सेक्टर / खंड-
	(d) लैंडमार्क-	(e) मोहल्ला/कॉलोनी- BABU JAGJEEVAN RAM COLONY RAJENDRA NAGAR COLONY	(f) वार्ड - श्यामपार्क मॉन
	(g) ब्लॉक का नाम-	(h) ग्राम पंचायत का नाम-	(i) ग्राम/टाउन का नाम- Ghaziabad (M Corp.)
	(j) जिला- Ghaziabad	(k) पिन कोड- 201007	
14. स्थायी निवास विवरण-	(a) मकान सं०-170-	(b) बिल्डिंग/अपार्टमेंट/सड़क-	(c) सेक्टर/खंड-
	(d) लैंडमार्क-	(e) मोहल्ला/कॉलोनी- BABU JAGJEEVAN RAM COLONY RAJENDRA NAGAR COLONY	(f) वार्ड - श्यामपार्क मॉन
	(g) ब्लॉक का नाम-	(h) ग्राम पंचायत का नाम-	(i) ग्राम/टाउन का नाम- Ghaziabad (M Corp.)
	(j) जिला- Ghaziabad	(k) पिन कोड- 201007	
15. पेशा/व्यवसाय	HOUSE WIFE	16. परिवार की कुल वार्षिक आय:	रु 96000/-
17. गैस कनेक्शन की स्थिति:	उपलब्ध नहीं	18. गैस कनेक्शन का प्रकार:	
19. गैस कनेक्शन संख्या-	उपलब्ध नहीं	20. गैस एजेंसी का नाम	
21. गैस कम्पनी का नाम-		22. जेन्डर-	महिला
23. बैंक खाते का विवरण-	(a) बैंक का नाम- ALLAHABAD BANK	(b) बैंक शाखा- SAHIBABAD	(c) IFSC कोड- ALLA0212875
(d) बैंक खाता संख्या-	50227508083	24. ई0मेल का पता-	
25. कोटेशन का नाम-	Geeta Tyagi		

परिवार का विवरण

सदस्य का नाम (1. हिन्दी/2. अंग्रेजी में)	पिता/पति का नाम (3. हिन्दी/4. अंग्रेजी में)	5. सम्बन्ध	6. जन्म तिथि	7. आधार/एनरोलमेंट सं०	8. सदस्य की कुल वार्षिक आय
पुष्पा देवी/PUSHPA DEVI	ओमकार सिंह / OMKAR SINGH	स्वयं	01/01/1975	201840145964	96000
रवि पूजन सिंह/RAVI PUJAN SINGH	रामजग सिंह / RAMJAG SINGH	सौहर / पति	01/01/1975	641376198417	0
Total Income					96000

Handwritten notes and signatures at the bottom of the page, including dates like 10-00-1975 and 6-12-1975.

1. राज्य सरकार अधिनियम 2013 के अन्तर्गत महत्वपूर्ण शिकायतें।

देय खाद्यान्न की मात्रा एवं मूल्य :-

- **अन्यादेय अन्य योजना** - 20 गेहूँ/कच्चा 5 कि०ग्रा० चावल प्रतिमाह है। मिर्च
- **पात्र गृहस्थी योजना** - 03 कि०ग्रा० गेहूँ तथा 02 कि०ग्रा० चावल कुल 05 कि०ग्रा० प्रतिमाह खाद्यान्न प्रति युनिट।
- उपरोक्त दोनों योजनाओं पर गेहूँ रू०-02 प्रति कि०ग्रा० तथा चावल रू०-03 कि०ग्रा० की दर से देय।

खद्यान्न प्राप्त न होने की स्थिति में :-

- कोई धारक विभागीय लेवल की नम्बर 1800-1800-150 अथवा 1967 पर अपनी शिकायत दर्ज करायी जा सकती है।
- जनपद स्तर पर जिलाधिकारी, उपजिलाधिकारी एवं जिला पूर्ति अधिकारी के समक्ष शिकायत की जा सकती है।
- जनपद स्तर पर जिला शिकायत निवारण अधिकारी अथवा नामित अपर जिला मजिस्ट्रेट के समक्ष हकदारी अथवा खाद्य सुरक्षा भत्ते प्राप्त किये जाने हेतु शिकायत की जा सकती है।

(Handwritten signature)

40



खाद्य तथा रसद विभाग
उत्तर प्रदेश शासन
जनपद: गाजियाबाद

आधार कार्ड क्रमांक : 114040317012

राशन कार्ड नम्बर : GHAZIABAD (M CORP.)

मुखिया का नाम : श्रीमती रिचा देवी

पिता/पति का नाम : श्री राजेश कुमार

श्रेणी/वर्ग : सामान्य

निवास का पता : 34,, BABU JAGJEEVAN RAM COLONY, GHAZIABAD (M CORP.), गाजियाबाद-201002

आधार/इन्वोलमेंट नं० : XXXX XXXX 5670

पैस ग्रहक कनेक्शन नं० : _____

पैस एजेंसी का नाम : _____

संलग्न दूर दुकान : शमशाद बली

संलग्न का विवरण : 6 (Sik)

दिनांक : 24-02-2018

Digitally signed by
SANJAY KUMAR
VISHWAKARMA

(Handwritten signature)
Sanjay Kumar Vishwakarma / Sr.

राष्ट्रीय खाद्य सुरक्षा अधिनियम-2013 में अन्तर्गत विविध ली हस्ताक्षरित राशन कार्ड
IT Solution Provided By: National Informatics Centre (NIC), UP.

शिकायतें/सूचनाओं का विवरण

क्र.	मुखिया का नाम	जन्म तिथि	शिकायत/पति का नाम	मुखिया से सम्बन्ध	आधार संख्या
1	रिचा देवी	01-01-1988	राजेश कुमार	स्वयं	XXXXXXX 5670
2	हरी शील	01-01-1988	सुमेश्वरी	भ्रातृ	XXXXXXX 0539
3	राजेश कुमार	01-01-1982	शुभेन्द्र	पति/पति	XXXXXXX 2891
4	शुभेन्द्र	10-03-2009	राजेश कुमार	पेटा	XXXXXX XX 1427
5	सचिन	20-11-2012	राजेश कुमार	पेटा	XXXXXXX 1115
6	प्रवल्गा	19-08-2014	राजेश कुमार	पेटा	XXXXXXX 1288

(Handwritten signature)
12-2-2018

- विभागीय वेबसाइट पर ऑनलाइन शिकायत दर्ज करायी जा सकती है।
- जिला शिकायत निवारण अधिकारी की सूचना विभागीय वेबसाइट पर उपलब्ध है।

विभाग वेबसाइट का नाम :-

- fcs.up.nic.in जिस पर विभागीय योजनाओं तथा महत्वपूर्ण शिकायतों तथा महत्वपूर्ण विभागीय क्रियाकलापों के सम्बन्ध में सूचना उपलब्ध है।

पात्र गृहस्थी का नया राशन कार्ड बनाने, संशोधन, सम्पूर्ण तथा निरस्त किये जाने हेतु :-

- जिलाधिकारी, उपजिलाधिकारी, जिला पूर्ति अधिकारी के समक्ष आवेदन दिया जा सकता है।
- एस०एस०डी०जी० सेवाओं के माध्यम से किसी भी जन सुविधा केन्द्र लोकवाणी केन्द्र पर आवेदन किया जा सकता है।
- आवेदन के समय आधार कार्ड, बैंक खाते से सम्बन्धित विवरण तथा आय प्रमाण पत्र (सम्बन्धित विभाग द्वारा प्रदत्त) संलग्न किया जायेंगा।

नोट :- जिन व्यक्ति दर दुकानों पर बायोमेट्रिक मशीन (ई-यॉस मशीन) के माध्यम से लापरवाहियों को खद्यान्न वितरित कराया जा रहा हो वहाँ जाकर अपनी शिकायत दर्ज है कि तथा सम्बन्धित अंगूठा सत्यापन के माध्यम से उसे खद्यान्न प्राप्त करे।

कार्ड धारक हेतु विशेष निर्देश

- इस कार्ड को समुचित रूप से सुरक्षित रखना और इसके खोजने पर अविलम्ब ही आपूर्ति कार्यालय तथा सम्बन्धित विक्रेता को सूचित करना आवश्यक है।
- इस कार्ड का उपयोग कार्ड धारक और उसके परिवार के सदस्यों के अतिरिक्त किसी अन्य द्वारा किया जाना नियम विरुद्ध है।
- जन्म एवं मृत्यु का पंजीयन समय से कराया जाये और तदनुसार एक माह के अन्दर आपूर्ति कार्यालय में आवेदन कर इस कार्ड में वांछित संशोधन कराना आवश्यक है।
- निवास को बदले जाने की स्थिति में भी एक माह के अन्दर आपूर्ति कार्यालय से सम्पर्क कर इस कार्ड पर पता-वितरण संशोधित कराया जाना आवश्यक है।
- परिवार के किसी सदस्य अथवा पूरे परिवार द्वारा स्थायी रूप से क्षेत्र/नगर छोड़ने की स्थिति में आपूर्ति कार्यालय में आवेदन कर उस सदस्य की यूनिट अथवा सम्पूर्ण कार्ड को निरस्त कारकर समर्पण प्रमाण-पत्र प्राप्त करना आवश्यक है।
- इस कार्ड का दुरुपयोग किया जाना कानूनन अपराध है।



लाभार्थी परिवार के
परिवार के

क्रमांक	परिवार के सदस्यों के नाम	लिंग	मुखिया से सम्बन्ध	आयु
1.	मेथलाल	M	स्वयं	40
2.	गीता देवी	F	पत्नी	35
3.				
4.				
5.				
6.				
7.				
8.				
9.				
10.				
11.	योग			

उपरोक्त विवरण धरे व्यक्तिगत ज्ञान से सब सच है और कोई तथ्य छिपाया नहीं गया है।

हस्ताक्षर / निशानी अंगुठा
(परिवार के मुखिया)

DUPLICATE

कार्ड सं० 29357

परिवार के मुखिया का नाम : मेथलाल
 लिंग (पुरुष/महिला) :
 पिता/पति का नाम : १० राम नरन
 पता : गौरी राम कालीनी
 प्रोद्योगिक गाँव
 मजदूरी : २०५००/-
 राशन कार्ड का क्रमांक : 20179

यूनिटों का विवरण	अको में	शब्दों में
बालिंग	5	५१-४
नाबालिंग	5	
योग		



दिनांक

ह० पदाभिहित अधिकारी
नाम एवं पद

मुखिया का नाम मेथलाल

सदस्यों का विवरण

व्यवसाय	परिवर्तन की दशा में परिवार का विवरण			सत्यापन का विवरण हस्ताक्षर व दिनांक
	वृद्धि	कमी	कुल यूनिट	

प्रत्येक प्रविष्टि पर दिनांक सहित हस्ताक्षर

ह० पदाभिहित अधिकारी

पश्चिमांचल विद्युत वितरण निगम लि०
Electricity Urban Distribution Div-IV, Ghaziabad

मीटर सीलिंग एवं कार्य पूर्ण होने का विवरण

07

सीलिंग बुक संख्या 64

क्रम संख्या

उपभोक्ता का नाम श्री/श्रीमती. *R. S. C. Ramesh Chandra Yadav*पुत्र/पत्नि *S. S. Rajendra Yadav*दिनांक *26/11/07*मकान नं० *R. S. C. Ramesh Chandra Yadav*स्वामी अभ्यासी ब्लाक/शहर *R. S. C. Ramesh Chandra Yadav* पिन कोड सर्विस कनेक्शन नं० बुक नं० कनेक्शन नं० कि० वाट विधा - घरेलू पंखा एवं पेला घरेलू के अतिरिक्त प्रकाश एवं पंखा

जिस स्थान से विद्युत दी जा रही है।

एल०टी० विद्युत उपस्थान की क्षमता *250KVA* के०बी०ए०

उसका विवरण :-

मीटर विवरण

उपस्थान कोड *112959050* खम्बा सं०

1. मीटर नं०	<i>22852</i>
2. मेकर नं०	<i>Amber</i>
3. विभागीय नं०	<i>Department</i>
4. मीटर क्षमता	<i>10/10-50A</i>
5. मीटर रीडिंग	<i>0000</i>
6. मीटर गुणांक	<i>01</i>
7. डायल सील नं०	<i>A 271647</i>
पेपर सील नं०	<i>1129590500782718</i>
8. टी०पी० सील नं०	<i>—</i>
पेपर सील नं०	<i>—</i>
9. बाक्स सील नं०	<i>22852</i>
पेपर सील नं०	<i>—</i>
10. प्लायर नं०	<i>—</i>

1. उप-खण्ड अधिकारी विद्युत वितरण उपखण्ड.....के पत्र सं० दिनांक..... के संदर्भ में लाइन खींच कर मीटर लगा दिया गया और दिनांक *26/11/07* को कनेक्शन चालू कर दिया गया।

2. मीटर को लोड पर प्रत्येक फेज पर चलाकर देखा ठीक पाया।

3. मीटर कार्ड लगाया गया हाँ नहीं

4. बी० एण्ड एल० फार्म श्री *R. S. C. Ramesh Chandra Yadav* अभियन्ता द्वारा सत्यापित किया गया।

5. प्रमाणित किया जाता है कि परिसर में पहले से कोई विद्युत कनेक्शन नहीं है/था।

6. रसीद का विवरण :-

नोट: उपभोक्ता को सलाह दी जाती है कि मीटर लगाते/उतारते समय समस्त सीलों को भली-भांति जांच कर लें और सीलिंग सर्टिफिकेट प्राप्त कर लें। मीटर पर लगी सीलों की सुरक्षा का दायित्व उपभोक्ता पर है।

उपभोक्ता या प्रतिनिधि

लाइनमैन / जे०एम०टी०

जूनियर इंजीनियर

Paschimanchal Vidyut Vitaran Nigam Limited

(Regd. Office Shakti Bhawan)
(Temp SDO) 1509229, UP, EUDD-IV
GHAZIABAD, UPPrinted Date:
09/03/2017

Payment Receipt

Receipt No.	872902298438	Counter No.	15092205
Collection Date	09/03/2017	Counter Name:	Cash Counter For EUDD-IV GHAZIABAD-PVVNL
Account No.	8729022422	Tender Control ID	1521309341
Consumer Name	SH.HARI LAL S/O LATE SH.RAMDHARI	Address	H.NO-34,BABU JAG JEEVAN RAM COLONEY R.I.ESTATE, Ghaziabad
Cash	Amount:		444.00
Total Amount Received: 444.00			
Received Amount : Four Hundred Fourty Four Rupees And Zero Paise Only			

Payment Taken By:
NANDKI : user
Receipt Printed By:
NANDKI : user


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Annexure R-8



भारत सरकार
Government of India



45

Aadhaar no. Issued: 08/08/2014



माया देवी
Maya Devi
जन्म तिथि/ DOB: 01/01/1974
महिला/ FEMALE

आधार पहचान का प्रमाण है, नागरिकता या जन्मतिथि का नहीं।
इसका उपयोग सत्यापन (ऑनलाइन प्रमाणीकरण, या क्यूआर कोड/
ऑफलाइन एक्सएलएन की स्कैनिंग) के साथ किया जाना चाहिए।
Aadhaar is proof of identity, not of citizenship
or date of birth. It should be used with verification (online
authentication, or scanning of QR code / offline XML).

मेरा आधार, मेरी पहचान



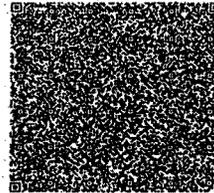
भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India



पता:
संबंधित: महेंद्र शा, 74-ए, बाबू जगजीवन राम कॉलोनी,
इंडस्ट्रियल इलाका, साहिबबाद, मोहन नगर, गाजियाबाद,
उत्तर प्रदेश - 201007

Address:
W/O: Mahendra Shah, 74-a, babu jagjivan
gram colony, industrial area, sahibabad,
Mohan Nagar, DIST: Ghaziabad,
Uttar Pradesh - 201007

Date:



1947

help@uidai.gov.in

www.uidai.gov.in

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आयकर विभाग
INCOME TAX DEPARTMENT



भारत सरकार
GOVT. OF INDIA

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स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
DZ1PD9443Q



नाम (Name)
RAGHUNATHAN

जन्म तिथि (Date of Birth)
01/01/19

हस्ताक्षर (Signature)



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आमल सारकार
Government of India
राम नयन यादव
Ram Nayan Yadav
जन्म तिथि / DOB : 01/10/1973
पुरुष / Male



आधार - आम आदमी का अधिकार



पता:
S/O: राज बलि यादव, 11, बाबू जग
जीवन राम कॉलोनी, राजेन्द्र नगर,
औधोगिक एरिया, आई.ई.साहिबाबाद,
आई.ई.साहिबाबाद, गाजियाबाद, उत्तर
प्रदेश, 201010

आधार
Government of India

Address:
S/O: Raj Bali Yadav, 11, BABU
JAG JIVAN RAM COLONY,
RAJENDER NAGAR E.A,
I.E.Sahibabad, I.e.sahibabad,
Ghaziabad, Uttar Pradesh,
201010

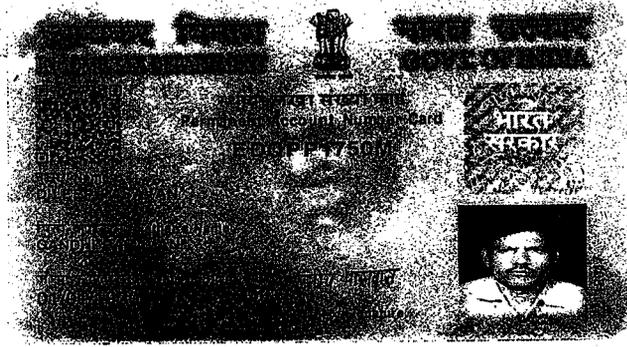
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1800 300 1947

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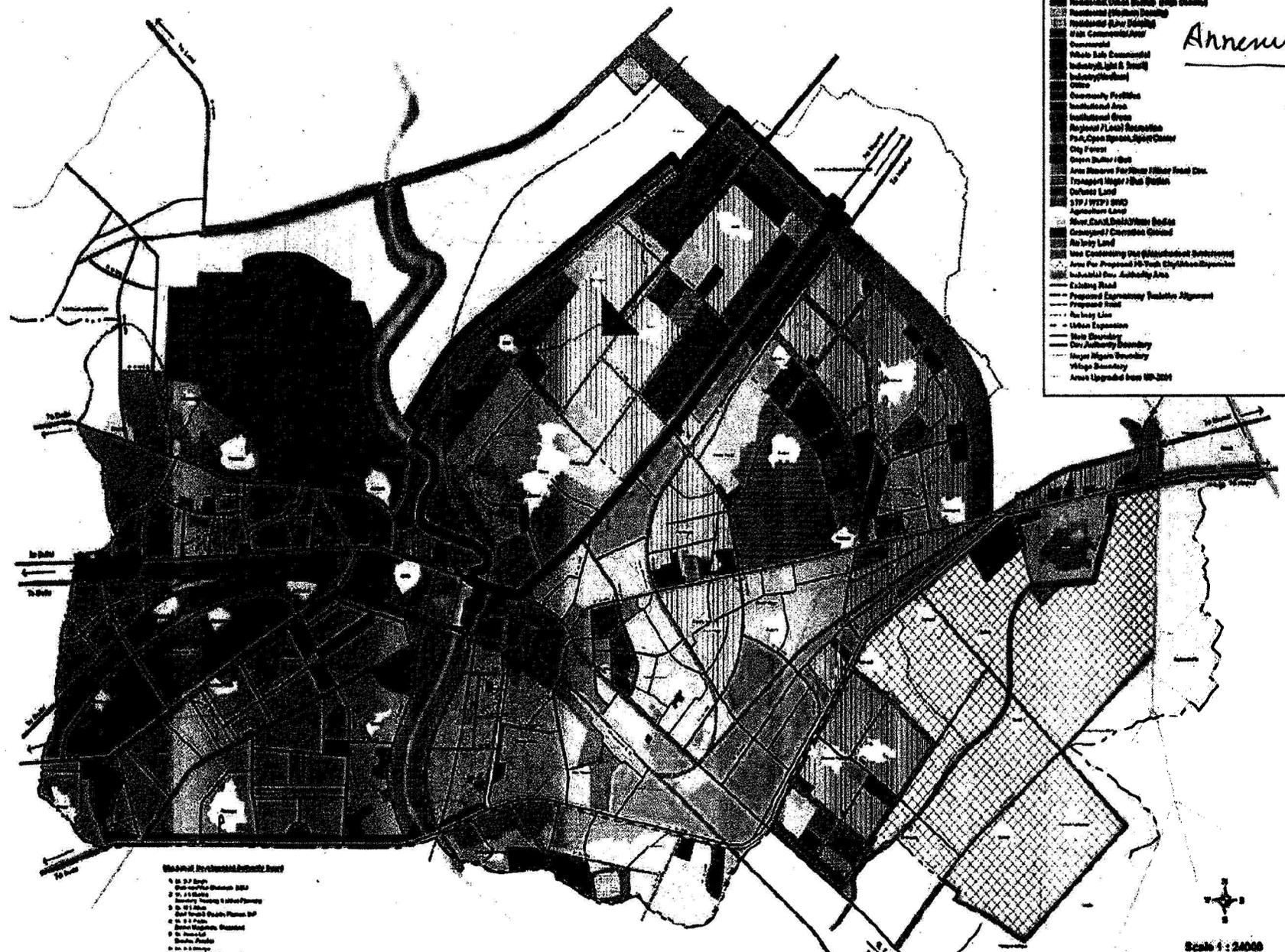
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GAZIABAD MASTER PLAN - 2021 ⁸⁶²



Anneex R-9

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Legend

- Water Bodies
- Residential Urban Density (High Density)
- Residential (Medium Density)
- Residential (Low Density)
- High Commercial Area
- Commercial
- Whole Sale Commercial
- Industrial Light & Medium
- Industry/Workshop
- Office
- Community Facilities
- Industrial Area
- Industrial Green
- Regional FLand Recreation
- Park, Open Space, Sport Ground
- City Forest
- Green Belts
- Area Reserved For Street Light Road Dev.
- Transport Major Hub Station
- Defused Land
- STP / WTP / SMD
- Agriculture Land
- River, Canal, Drainage, Water Bodies
- Conserved / Greenbelt Corridor
- Railway Land
- Use Controlling Zone (Administrative Subdivision)
- Area For Proposed 10-Tech City/Urban Expansion
- Industrial Dev. Authority Area
- Existing Road
- Proposed Expressway/ Freeway Alignment
- Proposed Road
- Railway Line
- Urban Expansion
- Water Boundary
- City Authority Boundary
- State/Region Boundary
- Village Boundary
- Area Upgraded from 2011-2021

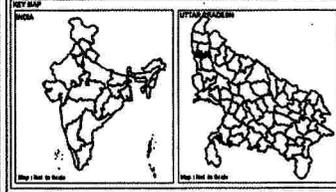
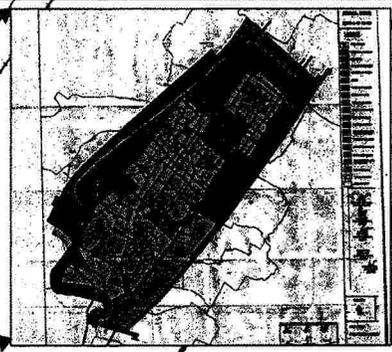
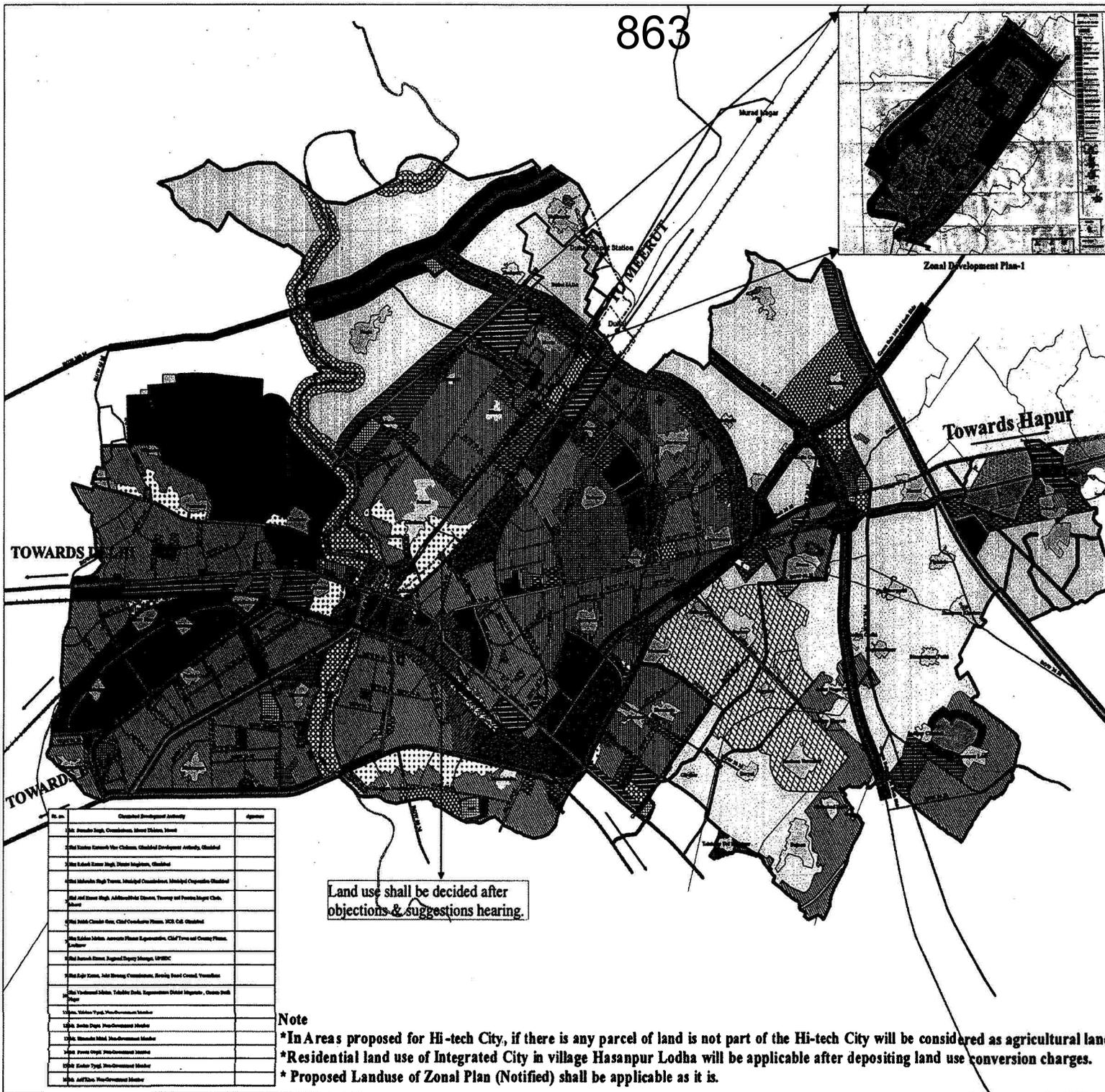
- Map Sheet Details**
- 1. 20.27 Zone
 - 2. 20.28 Zone
 - 3. 20.29 Zone
 - 4. 20.30 Zone
 - 5. 20.31 Zone
 - 6. 20.32 Zone
 - 7. 20.33 Zone
 - 8. 20.34 Zone
 - 9. 20.35 Zone
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 - 67. 20.93 Zone
 - 68. 20.94 Zone
 - 69. 20.95 Zone
 - 70. 20.96 Zone
 - 71. 20.97 Zone
 - 72. 20.98 Zone
 - 73. 20.99 Zone
 - 74. 20.00 Zone

Location of Proposed Zonal Plan
 "Zone located in north-west of Meerut road"
 (Sihani, Noomagar, Sikrod, Bhowapur, Morti, Morta etc)

Scale 1 : 24000

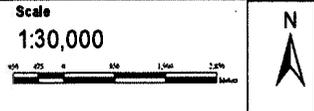
1. The map is prepared by the Planning Department, Gaziabad, U.P. and is subject to the approval of the Government of India. The map is not to be used for any purpose other than that for which it is prepared. The map is not to be used for any purpose other than that for which it is prepared. The map is not to be used for any purpose other than that for which it is prepared.

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- Legend**
- Ghaziabad Planning Boundary
 - SADA Boundary
 - RRTS Stations
 - RRTS Influence Area
 - Metro Influence Area
 - RRTS Track Influence Area
 - Railway Line
 - RRTS Alignment
 - Conversion Under Section 13
 - Developed Area Hi-Tech
 - Sun City Proposed Boundary
 - PLU
 - 1. Residential
 - High Density
 - Medium Density
 - Low Density
 - Section 13 (P&M)
 - Gramin/Abadi
 - Non-Conforming Use (A to R)
 - Mixed
 - 2. Commercial
 - Main Commercial Area
 - Commercial
 - Wholesale Commercial
 - 3. Office
 - Office
 - 4. Public & Semi-Public
 - Public & Semi-Public
 - Community Facility
 - Solid Waste Management
 - 5. Industrial
 - Light & Small Industry
 - Medium Industry
 - Industry (UPSIDC)
 - 6. Transportation
 - Railway Track
 - Railway land
 - Transport Nagar/Bus Station
 - 7. Recreational
 - City Forest
 - Green Belt
 - Parkland Play Ground
 - River Protected Area
 - Regional/Local Recreation
 - 8. Others
 - Defence Land
 - River/Canal/Water/Water Body
 - High Tension Line
 - Bandha
 - Cremation & Graveyard
 - Non conforming (A to R)
 - 9. Hi-Tech
 - Hi-Tech city
 - 10. Agriculture
 - Agriculture
 - Highway Facility Corridor
 - Existing Road
 - Proposed Road
 - Sewerage Treatment Plant/ATP
 - Ponds/Reservoirs & Green
- Abbreviations**
- * SADA= Special Area Development Authority
 - * RRTS= Regional Rapid Transit System

Proposed Landuse Plan-2031 (Draft)



No. in	Characterized Development Authority	Signature
1	Mr. Pradeep Singh, Commissioner, Urban Planning, Ghaziabad	
2	Mr. Pradeep Kumar Verma, Chairman, Ghaziabad Development Authority, Ghaziabad	
3	Mr. Rajesh Kumar Singh, District Engineer, Ghaziabad	
4	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
5	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
6	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
7	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
8	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
9	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
10	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
11	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
12	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
13	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
14	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
15	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
16	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
17	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
18	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	
19	Mr. Jitendra Singh, Additional District Engineer, Ghaziabad	
20	Mr. Mahesh Singh, Member, Ghaziabad Development Authority, Ghaziabad	

Land use shall be decided after objections & suggestions hearing.

Note

- * In Areas proposed for Hi-tech City, if there is any parcel of land is not part of the Hi-tech City will be considered as agricultural land.
- * Residential land use of Integrated City in village Hasanpur Lodha will be applicable after depositing land use conversion charges.
- * Proposed Landuse of Zonal Plan (Notified) shall be applicable as it is.

Client

Consultant

DDF Consultants Private Limited, New Delhi

